

1960, when the Prime Minister explained to him that his complaint had been looked into very carefully by the Government of West Bengal and that it was not possible to take any further action from Delhi.

VICE-CHANCELLORS OF UNIVERSITIES

*715. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the total number of Vice-Chancellors in all the Universities in the country; and

(b) the number of Muslim Vice-Chancellors out of them, with the names of the Universities where they serve?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) Of the 70 Vice-Chancellors in position on February 28, 1969 one, viz., the Vice-Chancellor of Aligarh Muslim University is a Muslim.

REMOVAL OF BAN ON PRACTICE BY RETIRED JUDGES

*517. SHRI THILLAI VILLALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to amend the Constitution of India to remove the ban on the retired judges to practise in the High Courts where they were posted before retirement; and

(b) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No, Sir.

<b) Does not arise.

NATIONAL FITNESS CORPS

♦716. SHRI C. ACHUTHA MENON: Will the Minister of EDUCATION

•(Transferred from the 17th March, 1969.

247 RS—3.

AND YOUTH SERVICES be pleased to state:

(a) what were the terms offered to State Governments by the Ministry of Education for absorbing the personnel of the National Fitness Corps in State Service;

(b) which States have accepted the terms and agreed to absorb them; and

(c) what is the total number of people likely to be so absorbed?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) The Government of India will sanction Grant-in aid to State Governments! Union Territory Administrations to reimburse the total expenditure on salaries and allowances upto the year 1969-70 for such of the NDS Instructors as are taken over for employment under the authorities in the State including local bodies on the scale of pay prescribed there. Thereafter commencing from 1st April, 1970, the Central Government would meet only the difference between the pay of the Instructors as fixed by the State Government | Union Territory and the pay being presently drawn by them. The assistance will extend for a total period of five years.

(b) 1. Assam

2. Mysore

3. Himachal Pradesh

4. Tripura

5. Goa.

(c) Out of 541 Instructors in the above five States/Union Territory Administrations, only 355 Instructors have opted for service so far. The total number of Instructors to be absorbed in the schools in the States will depend on the Instructors volunteering to serve there and the State Governments willing to absorb them on the terms communicated by Government of India.